

ITEM NO.804

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 877/2018 @ SLP(C)NO.15852/2018

ASHOK KUMAR AND ORS.

Appellant(s)

VERSUS

THE STATE OF JHARKHAND AND ORS

Respondent(s)

Date : 14-05-2018 This appeal was mentioned today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Amit Gupta, Adv.
Ms. Mansi Kukreja, Adv.
M/S. Mitter & Mitter Co., AOR

For Respondent(s) Mr. Tapesk Kumar Singh, AOR
Mr. Mohd. Waquas, Adv.
Mr. Aditya Pratap Singh, Adv.
Mr. Chandra Bhushan Prasad, AOR

UPON being mentioned the Court made the following
O R D E R

On the matter being mentioned, the learned counsel for the parties stated that there may not be necessity of a direction as contained in paragraphs 25 and 26 of the judgment passed by this Court on 11.5.2018, which accordingly stand deleted.

They further plead that paragraph 27 of the said judgment may be read as under:

"The respondent will ensure that the differential mandatory benefits including increments are remitted to the appellants within a period of three months from the date of the order." Ordered accordingly.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER

(Signed reportable order is placed on the file)

REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

**CIVIL APPEAL NO.877 OF 2018
[Arising out of SLP(C)No.15852 of 2016]**

ASHOK KUMAR & ORS.

APPELLANT(S)

VERSUS

THE STATE OF JHARKHAND & ORS.

RESPONDENT(S)

O R D E R

On the matter being mentioned, the learned counsel for the parties stated that there may not be necessity of a direction as contained in paragraphs 25 and 26 of the judgment passed by this Court on 11.5.2018, which accordingly stand deleted.

They further plead that paragraph 27 of the said judgment may be read as under:

“The respondent will ensure that the differential mandatory benefits including increments are remitted to the appellants within a period of three months from the date of the order.” Ordered accordingly.

.....J.
[J. CHELAMESWAR]

.....J.
[SANJAY KISHAN KAUL]

**NEW DELHI
DATED; MAY 14, 2018**